श्री सीताराम केसरी : बर्मा की उत्तरी सीमा पर बीस पच्चीस हजार चीनी सैनिकों के केन्द्रित होने की वजह से हमारे विद्रोही नागाओं और मिजोज की ट्रेनिंग के जो समाचार अखबारों में प्रकाशित हुए हैं क्या यह सही है कि उनकी वजह से जनरल ने विन भारत आए थे, उन से प्रेरित हो कर वह भारत आये थे ? यदि हां, तो इस सम्बन्ध में आपको कोई सूचना है या आपने कोई योजना इस सम्बन्ध में उन से बात कर के बनाई है ?

श्री ब० रा० भगत : किसी खास बात से प्रेरित हो कर वह यहां आए हों, ऐसी बात नहीं है । यहां वह मैत्री भाव ले कर आए । किसी भावना से प्रेरित हो कर वह यहां आए, ऐसा कहना ठीक नहीं है ।

श्री सूरज पाण्डेय : पहले एक प्रश्न के उत्तर में मंत्री महोदय ने बताया है कि बर्मा से आने वाले शरणार्थियों के सम्बन्ध में उन से बातचीत हुई थी और उन्होंने आश्वासन दिया था कि भविष्य में ऐसी बात नहीं होगी। उन से बातचीत के बाद फिर भी बर्मा से लोग चले आ रहे हैं। मैं जानना चाहता हूं कि सरकार उन के लिए क्या कार्रवाई कर रही है । उन के आश्वासन से काम नहीं चलेगा । अब भी रोज शरणार्थी आ रहे हैं। मैं जानना चाहता हूं कि इस संबंध में सरकार क्या कदम उठा रही है ?

श्री ब० रा० भगत : सवाल उन के बारे-में नहीं था । सवाल यह था कि जो लोग अपनी सम्पत्ति वगैरह छोड़ कर आए हैं उन को जो दिक्कत हुई है उनका क्या होगा । मैं ने यह कहा कि उस के बारे में बातचीत हुई थी

श्री इसहाक सामभली : आने के बारे में कहिये ।

श्री ब० रा० भगत : जो वहां के नागरिक नहीं हैं उन को आज या कल आना ही पड़ेगा । उन को हम उचित सुविधायें देते हैं बसने के लिये और दूसरी प्रकार की भी सहायता देते हैं ।

SHRI PILOO MODY: Apparently, from the answers that we have been receiving, the Government of India had absolutely no discussion with these people at all because nothing seems to be revealed. Did they at least discuss the price of cheese in China?

MR. SPEAKER: Next question.

डा० धर्म तेजा का स्वदेश प्रत्यार्पण

*1019. **श्री मधु लिमये** : क्या वैदेशिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) कोस्टारिका अथवा अन्य किसी देश से डा० धर्म तेजा के स्वदेश प्रत्यर्पण के सम्बन्ध में की गई कार्यवाही का क्या परिणाम निकला है;

(ख) क्या यह सच है कि सरकार को असंगत कार्यवाहियों अथवा असावधानी के कारण कोस्टारिका सरकार ने डा० धर्म तेजा को भारत सरकार के सुपुर्द करने से इन्कार कर दिया है ;

(ग) क्या किसी और देश ने डा० तेजा को शरण देने का निर्णय किया है ; और

(घ) यदि हां, तो इस सम्बन्ध में भारत सरकार क्या कार्यवाही कर रही है ?

वैदेशिक-कार्य मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) भारत सरकार ने 18 मार्च 1968 को कोस्टारिका की सरकार से डाक्टर और श्रीमती धर्मतेजा के प्रत्यर्पण के लिए औपचारिक रूप से प्रार्थना की थी। कोस्टारिका की सरकार इस बारे में विचार कर रही है ।

(ख) जी नहीं। यह आरोप निराधार है ।

(ग) भारत सरकार को इस बारे में कोई सूचना नहीं है कि किसी देश ने डा० धर्मे तेजा को शरण देने का निश्चय किया है ।

(घ) प्रश्न ही नहीं उठता ।

श्री मधु लिमये: यह मामला दो साल से चल रहा है । पिछली बार यहां आधे घंटे की बहस भी उठाई गई थी और मेरा सवाल है कि उसका कुछ नतीजा नहीं निकला । तेजा तो इन के हाथ से चला गया और उस के लिए कितनी भी मेहनत करें या न करें वह आने वाला नहीं है । ऐसा मुझे लगता है । लेकिन कम से कम यहां जो अपराधी हैं उनकी तो गर्दन हम पकड़ें । पिछली बार ट्रांस्पोर्ट मिनिस्टर ने एक निवेदन दिया था । उस में परस्पर विरोधी बातें कही गई थी, असंगत बातें कहीं थीं । उन में से एक बात की ओर मैं आपका ध्यान दिलाना चाहता हूं । मैंने कई दफा यह सवाल सदन में किया था और आप ने जब एक दफा आप ट्रांस्पोर्ट मिनिस्टर थे इस का जवाब भी दिया था । आपने यह कहा था कि यह सही बात है कि एनफोर्समैंट विभाग ने मई 1966 में आप से पूछा था कि क्या तेजा को गिरफ्तार करने के बारे में कोई कार्रवाई की जा सकती है । असंगति कैसे है यह मैं बताना चाहता हूं । एक ओर यह कहते हैं

"It is not correct to say that at any stage the Enforcement Directorate specifically requested that Dr. Teja be arrested or his passport seized."

यह पृष्ठ 3(डी) में कहते हैं । लेकिन उस के पहले (सी) में वही कहते हैं :

"On the request of the Director of Enforcement, the Secretary in the Ministry of Finance (Department of Revenue and Insurance) consulted the Director of the Central Bureau of Investigation on 11th May, 1966, if anything could be done to arrest Dr. Teja".

इस के बाद 12 मई को एक बैठक होती है

MR. SPEAKER: You are turning it into a discussion now. Come to the question.

श्री मधु लिमये : सीधा सवाल पूछ रहा हूं । मैं ने आप के निवेदन में जो असंगत बातें हैं वे निकाल कर आपको बताई हैं ।

MR. SPEAKER: I agree with you that there may be contradiction but that cannot be discussed now.

श्री कमलनयन बजाज : यह हाफ एन आवर डिस्कशन तो नहीं है । दो मिनिट में आप सवाल पूछ सकते हैं ।

श्री मधु लिमये : आधे मिनट में सवाल पूछने वाला हूं । लेकिन जो कंट्रेडिक्शन है उसकी ओर सदन का ध्यान दिलाना मेरा कर्तव्य है ।

मेरा सवाल यह है कि गृह-मंत्री भारत सेवक शिरोमणि गुलजारी लाल नन्दा के घर पर जो बैठक हुई थी क्या वजह है कि उस समय आपको, मिनिस्टर होते हुए भी तथा फाइनेंस सैक्रेटरी को तथा एनफोर्समैंट डायरेक्टोरेट के जो डायरेक्टर थे उन को इस बैठक में नहीं बुलाया गया था जब कि स्वयं एनफोर्समैंट डायरेक्टोरेट ने इन से पूछा था कि कुछ किया नहीं जा सकता है गिरफ्तारी के बारे में? मैं जानना चाहता हूं कि एनफोर्समैंट के डायरेक्टर श्री वैंकटारामन साहब और फाइनेंस सैक्रेटरी को उस बैठक में क्यों नहीं बुलाया गया था ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): I do not think it is relevant to this question which is limited to the result of the action taken in regard to the extradition of Dr. Teja from Costa Rica or any other country.

श्री मधु लिमये: इसी प्रश्न में से इन के एसकेप का सवाल आया था। यह कैसे कह सकती हैं कि इरेलेवेंट है ?

MR. SPEAKER: It may be so but this is only about the arrest of Dr. Teja in Costa Rica and whether any other country has given him protection. That is the specific question.

श्री मधु लिमये : आगे देखिये न।

MR. SPEAKER: The next part is:—

"if so, the action being taken by the Government of India in this regard?"

श्री मधु लिमये: यह भी तो इस में है। बी को आप देखिये।

"whether it is a fact that due to the anomalies committed or negligence shown by Government"

श्री अटल बिहारी वाजपेयी: आगे पढ़िये।

श्री मधु लिमये : अटल बिहारी बाजपेयी जी चश्मा लगा कर पढ़ें। गवर्नमेंट के बाद कौमा है। गवर्नमेंट का सम्बन्ध भारत सरकार से है। आप हिन्दी में देखिये, अंग्रेजी में देखिये। अगर कौमा नहीं है तो मैं अपने शब्द वापिस लेता हूं।

अध्यक्ष महोदय : कौमा तो है, उस में कुछ नहीं है।

It is an important question and you can take it up in a different way. Here, if you cover the whole ground about Dr. Dharma Teja, it has a big history—it is not a small history—and I do not think during the Question Hour and in the form of a supplementary, you can solve the whole question about it.

श्री अटल बिहारी वाजपेयी : यह ठीक है इस में कोमा है। लेकिन कौमा के बाद जो वाक्य है उस को पढ़ कर देखा जाए। प्रश्न यह है कि क्या सरकार की किसी गलती के कारण कोस्टा रिका सरकार डा० तेजा को वापिस नहीं कर रही है ?

श्री मधु लिमये: बार बार इस सदन में धर्म तेजा का मामला चला है पहले भी चला है और अब भी चल रहा है। उनको वापिस लाने के बारे में सरकार पर बार बार आरोप किये गये हैं और कहा गया है कि सरकार के द्वारा ढिलाई बरती गई है। मैं प्रधान मंत्री या वैदेशिक कार्य मंत्री से जानना चाहता हूं कि क्या इस मामले की पूर्ण जांच करने के लिए ---पहले क्या हुआ और इस वक्त क्या हो रहा है—और आगे क्या होने वाला है—एक पार्लियामेंटरी कमेटी आप बिठायेंगे?

श्रीमती इन्दिरा गांधी : जांच की कोई जरूरत नहीं है। मेरे साथी प्रोफेसर राव इस के बारे में यहां बयान भी दे चुके हैं। गवर्नमेंट ने पूरे कदम बहुत समय पहले इस मामले में उठा लिये थे।

श्री मधु लिमये: बिल्कुल नहीं उठाये हैं। जो कंट्राडिक्शन है वह मैं ने आप के सामने रखी है।

श्री शिव नारायण : सवाल पढ़ कर आया करो।

SHRI SRADHAKAR SUPAKAR: Previously, when there were extradition proceedings against Dr. Dharma Teja in USA, he managed to escape to Costa Rica. May I know if the Government have written to the Government of Costa Rica that he does not escape to some other country so that we may continue the extradition proceedings against him. May I also know whether it was due to the negligence of Shri Gulzarilal Nanda and the Government of India at that particular moment, to which

Shri Madhu Limaye is referring that the Costa Rica Government was not taking proper steps?

SHRI SURENDRA PAL SINGH: We have approached the Costa Rica Government in this connection. We have been assured by them that they have taken adequate steps to see that Dr. Teja does not escape from Costa Rica.

श्री अटल बिहारी वाजपेयी: डा० धर्म तेजा और उन की धर्म पत्नी को वापस लाने में जो ढलाई हो रही है उस से असंतोष पैदा होना स्वाभाविक है । मंत्री महोदय ने कहा है कि कोस्टारिका सरकार इस बारे में विचार कर रही है । लेकिन समाचार पत्रों की खबर के अनुसार कोस्टारिका सरकार ने कह दिया है कि वह डा० धर्म तेजा और उनकी धर्म पत्नी को वापस करने के लिए तैयार नहीं है । इस सम्बन्ध में स्थिति क्या है ? क्या सरकार इस बारे में कोस्टारिका शासन पर दबाव डालने का विचार कर रही है या नहीं ?

श्री सुरेन्द्र पाल सिंह : यह सही नहीं है कि कोस्टारिका ने डा० धर्म तेजा को वापस भेजने से मना कर दिया है । उन्होंने हमें वहां के हाई कोर्ट में एक्स्ट्राडीशन की प्रोसीडिंग्ज इंस्टीट्यूट करने की इजाजत दे दी है लेकिन वहां के कानून के बमूजिब यह जरूरी है कि इस मामले को वहां की सुप्रीम कोर्ट को भेजा जाए और उस की एडवाइस हासिल की जाये । यह मामला वहां की सुप्रीम कोर्ट के पास गया है और उस की जो एडवाइस या आदेश होगा, उस के अनुसार कार्यवाही होगी ।

SHRI MANUBHAI PATEL: In regard to any citizen of India against whom legal proceedings are there and who is absconding, will the Government categorically, declare that any Government which grants asylum to such an absconder will be unfriendly towards India?

SHRI SURENDRA PAL SINGH: He is not an absconder in the sense that we know where he is. We are taking necessary steps to get him back to India. As regards informing other countries about it, we have already taken that step. We have informed all friendly countries, and the neighbouring countries round about Costa Rica that we have cancelled Teja's passport, that their passport has been impounded, that they have no travel documents and that they should not allow entry into those countries, and we have been assured by them that they will see that they do not enter the country illegally.

SHRI G. VISWANATHAN: The extradition proceedings in Costa Rica court are in favour of Dr. Dharma Teja and against our country. The news has already reached that our request for extradition has been rejected outright and he is taking asylum with an ex-President of Costa Rica. What other measures are the Government taking to get back Dr. Dharma Teja to this country? Are they getting the support of international police for this?

SHRI SURENDRA PAL SINGH: The statement made by the hon. Member is incorrect. I have already said that the extradition proceedings have been instituted and the matter has been referred to the Supreme Court and as soon as the Supreme Court decision is available it will be proceeded with.

SHRI S. KANDAPPAN: He is evading a pertinent point.

SHRI SURENDRA PAL SINGH: I am not evading anything. The hon. Member said that Costa Rica authorities have rejected our application. This is not correct.

SHRI PILOO MODY: He also asked whether you are getting the support of international police.

SHRI INDER J. MALHOTRA: May I know if it is a fact that the Indian Government had requested the Costa

Rica Government that Dr. Dharma Teja should be arrested and kept till the final decision is taken and whether that plea has been rejected by the Costa Rica Government?

SHRI SURENDRA PAL SINGH: We had asked for Dr. Teja's arrest pending deportation and, in fact, orders to that effect had been given by Costa Rica authorities. But later on, Dr. Teja approached the Supreme Court of Costa Rica from where these orders were cancelled. Then they applied for a political asylum.

श्री ओ० प्र० त्यागी: मंत्री महोदय के उत्तर से यह ज्ञात हुआ है कि कोस्टारिका सरकार ने भारत सरकार को यह आश्वासन दिया है कि डा० धर्म तेजा वहां से नहीं भागेंगे। मैं यह जानना चाहता हूं कि जब वह अमरीका में थे, तब क्या इसी प्रकार का आश्वासन भारत सरकार ने अमरीका की गवर्नमेंट से भी लिया था; यदि हां, तो वह वहां से कैसे भाग गये।

श्री सुरेन्द्र पाल सिंह: आश्वासन तो लिया था, लेकिन वह वहां से किस तरीके से भाग गये, यह तो अमरीका की सरकार ही बता सकती है। (व्यवधान) कास्टारिका ने भी यह आश्वासन दिया है कि ऐसा नहीं होगा। अब यह तो उन पर निर्भर करता है कि वे किसतरी के से इस आश्वासन का पालन करते हैं। हमें उन पर पूरा यकीन है।

SHRI CHINTAMANI PANIGRAHI: The way Dr. Dharma Teja is escaping from one country to another it seems that ultimately, perhaps, all the countries of the world will be unfriendly towards India. It is better the Government settles him in Macao which is a place for international swindlers.

SHRI S. KANDAPPAN: That shows the inefficiency of the Government.

SHRI TENNETI VISWANATHAM: With reference to part (c) of the question may I put it in a different way? What are the countries in which he can successfully take asylum without coming within the reach of our Government?

SHRIMATI INDIRA GANDHI: May I say something here? Allegations are being made that we have been slow in this matter. I would like to give some information.

SHRI MADHU LIMAYE: Collusion.

SHRIMATI INDIRA GANDHI: Sir, the Tejas left here on the 4th June, 1966, it was only on the 30th July, 1966 that the Report of the Sukthankar Committee came in and on the 4th August, 1966 the case was registered by the C.B.I. With regard to Costa Rica, as soon as we came to know of the Tejas' presence in Costa Rica, a delegation headed by our Minister in Washington Shri Banerji and some others went there to personally take up the matter with the Costa Rica Government. As a result of their efforts, the Government cancelled their travel documents as early as in October, 1967 and ordered their arrest pending deportation to U.S.A. Their subsequent appeal to the Supreme Court was stoutly resisted by our representative. Our delegation went a second time to persuade the Costa Rica authorities to treat the Tejas as criminal fugitives, and to oppose any political asylum. In January, 1968, the Costa Rica Government rejected the prayer of the Tejas for political asylum and ordered them to leave within 30 days. Since this would have enabled the Tejas to proceed to a country of their choice, a formal request for extradition has been made to the Costa Rica Government under their law and the matter is pending their decision. We have taken additional precautions, as the Minister said just now, of alerting neighbouring countries and, we believe, the Costa Rica Government has also taken some precautionary steps to prevent the Tejas from fleeing.

SHRI KAMALNAYAN BAJAJ: There are two questions involved in it. First of all, the right of the Indian Government because Mr. Dharma Teja is wanted under our law and that of the Costa Rica Government. According to the international law, they have their right also to give asylum or to hear our petition or not. I would like to know from the hon. Minister whether Costa Rica Government is acting according to their law and according to the law of international convention. If they are doing accordingly, then we have some satisfaction that although our desire is not fulfilled, they are not taking any undue advantage against us.

श्री मधु लिमये : क्या माननीय सदस्य समझते हैं कि चोरों और चारसौ बीस लोगों को भी एसाइलम देने का कोई अन्तर्राष्ट्रीय कानून है ?

SHRI SURENDRA PAL SINGH: As far as the question of granting political asylum is concerned, I have already said that the Costa Rica Government have rejected that request of theirs. As far as the extradition proceedings are concerned, they have been instituted in Costa Rica according to their law.

SHRI HEM BARUA: There can be no political asylum by any country to a criminal like Dr. Dharma Teja and, I think, we have made it clear to the Costa Rica authorities. Now, the Prime Minister has said that he had been asked by the Costa Rica Government to leave the country and the Prime Minister has further said that she has warned the countries not to receive Dr. Dharma Teja. May I know why is it that Government have not considered it desirable to put Dr. Dharma Teja under arrest as soon as he had been asked by Costa Rica Government to leave that country?

SHRI SURENDRA PAL SINGH: Does he want us to take action to arrest him ourselves? I do not know what he is asking. It is not clear. Does the hon. Member want India to take action? Does he want us to arrest him in Costa Rica?

MR. SPEAKER: Next Question. Mr. Samar Guha.

Meeting of Foreign Dignitaries with Leaders of Political Parties

*1020. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether exclusive meetings of a visiting foreign dignitary with leaders of political parties having common ideological loyalty, as was held between the Soviet Prime Minister with the leaders of the Indian Communist Party during his last visit, are conducive to national interests of our country; and

(b) if not, whether Government propose to take any steps to see that such exclusive interviews with the leaders of Indian political parties with a visiting foreign dignitary are not held?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) The Government do not consider meetings of leaders of Indian political parties with friendly foreign dignitaries, either in India or abroad, as against the National interest.

(b) The Government, therefore, do not contemplate the need for taking such steps.

SHRI SAMAR GUHA: A report was published in Vol. No. 8, February 3, 1968, of *Soviet Review*, which reads thus:

"New Delhi, January 30: Alexei Kosygin, Member of the Politbureau of the Central Committee of the Communist Party of the Soviet Union today had a meeting with S. A. Dange, C. Rajeshwar Rao and G. Adhikari, Chairman, General Secretary and Central Secretariat Member, respectively, of the Communist Party of India . ."